

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 2500
(TO BE ANSWERED ON 26.12.2018)

PROMOTION OF GROUP A AND GROUP B POSTS

2500. SHRI PRABHAKAR REDDY KOTHA:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether promotion in different category officials of Group A and B is uniform and if not, the reasons therefor;
- (b) whether the percentage of Group A and Group B retired technical officer with only one promotion is almost same or not and if not, the reasons therefor and the reaction of the Government thereto;
- (c) whether the percentage of Group A and Group B retired administrative officer with only one promotion is almost same or not and if not, the reasons therefor;
- (d) whether for technical officer the ad-hoc promotion phenomenon is adopted for Group B officers rather than Group A official and if so, the reasons therefor; and
- (e) if not, the average period of ad-hoc for regularization of Group A and B officials?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a): A post in Group A or B or C is filled on promotion, if the Recruitment Rule (RR) for the post provides promotion as a method of recruitment. An employee fulfilling eligibility criteria laid in the RR and included in the zone of consideration is considered for promotion by a duly constituted Departmental Promotion Committee (DPC), which assesses the suitability of the candidate on basis of service records particularly the Annual Performance Appraisal Report. Promotions are made on the basis of recommendations of DPC and approval of competent authority subject to availability of vacancies.

(b) & (c): No centralized data regarding the number of promotions earned by the employees of Group A or Group B in technical or administrative cadre is maintained by Department of Personnel and Training(DOPT).

(d) & (e): The guidelines issued by DOPT regarding adhoc appointment/promotions are uniformly applicable for Group A as well as Group B posts. As per the guidelines, adhoc promotion/appointment is to be resorted to only in exceptional circumstances, where a post cannot be kept vacant in consideration of its functional/operational requirements. The ad-hoc appointments are to be replaced by regularly selected candidates as per the provisions contained in the RRs and in accordance with the prescribed procedure at the earliest possible and in no case an officer promoted on adhoc basis should be regularized.

No centralised data regarding adhoc promotion of technical officers is maintained in DOPT.
